

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(CAA)-248(PB)/2017**

**IN THE MATTER OF:**

Athena Multitrade Pvt. Ltd. .... Applicant/petitioner

And

Sahyog Multibase Ltd. .... Respondent

**Order under Section 230-232 of the Companies Act**

**Order delivered on 11.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Shri R. VARADHARAJAN,**

**Hon'ble Member(Judicial)**

For the Applicant/petitioner : Mr. P. Nagesh, Suman Kumar, Advs.

For the Respondent :

**ORDER**

Learned Counsel for the petitioner has requested for a short adjournment to show the law on the issue whether under Section 230(6) of the Companies Act, 2013, 75% of the voting equivalent to value would mean the total value or the present voting.

List the matter on 18<sup>th</sup> September, 2017.

—sd—

(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

—sd—

(R. VARADHARAJAN)  
MEMBER(JUDICIAL)

11.09.2017  
V. Sethi